

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SIXTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 1701 OF 2012

Between:

1. Mir Sabith Ali Khan, S/o.Late Mir Mehaboob Ali Khan Private Employee r/o.# 18-8-104, Edi bazar, Baug Rajaiah, Hyderabad, AP
2. Mir Ekram Ali Khan, S/o. Kazim Ali Khan Private Employee R/o.H.No.18-8-228/2/9 Bhawani Nagar Hyderabad
3. Ghousunnisa Begum, D/o. Mir Mahaboob Ali Khan, W/o. Mir Hifazath Ali Khan Household R/o.H.No.20-3-248 Hussaini Alam Hyderabad
4. Mir Ahmed Ali Khan, S/o.Late Mir Dilwar Ali Khan Screen Printer R/o.H.No.19-3-543/55 Ali nagar, Aliabad Hyderabad
5. Hameedussia Begum, D/o.Mir Mehaboob Ali Khan Household R/o.H.No.20-6-611 Syed Ali Chabuthra Hyderabad
6. Mir Fiaz Ali Khan, S/o. Mohd.dilawar Ali Khna Pvt.Employee r/o.19-3-543/23, Ali nagar Hyderabad
7. Mir Tilawat Ali Khan, S/o.Late Mir Hameed Ali Khan Pvt.Employee H.No.19-4-416/40 Farooq nagar Falaknuma Hyderabad
8. Mir Najabath Ali Khan, S/o.late Hameed Ali Khan Pvt.Employee R/o.H.No.19-3-543/24 Ali Nagar Hyderabad
9. Mir Ethesham Ali Khan, S/o.Late Mir Hameed Ali Khan Private Service R/o.H.No.19-3-543/24 Ali Nagar Hyderabad
10. Waseemunnisa Begum, W/o.MJir Faiyaz Ali Khan Household R/o.H.No.19-3-543/24 Ali Nagar Hyderabad
11. Mir Ahmed Ali Khan, S/o.Late Mir Khursheed Ali Khan Retd.Employee R/o.H.No.19-3-563/2/A, Gazibanda Misrigunj, Hyderabad
12. Mir Naseer Ali Khan, S/o.late Mir Khursheed Ali Khan pvt.service R./o.19-3-543/55 Ali Nagar Hyderabad
13. Smt.Chandini Begum, D/o.Late Mir Dilawar Ali Khan Household r/o.H.No.19-3-543/55 Ali Nagar Hyderabad.

(Petitioner No.1 to 13 are represented by their G.P.A. Holder Kommu Rajesh, S/o. Abhineshwara Rao, Age: 40 years, occ: Business, R/o. H.No.7-1-2/4/1, Phool Bagh, Ferozguda Village, Balanagar Mandal, Ranga Reddy District, Bowenpally Post, Secunderabad-500011, A.P.)

...PETITIONERS

AND

1. The Government of Andhra Pradesh, rep. by its, Principal Secretary, Revenue Department, Secretariat Hyderabad
2. The Chief Commissioner of Land Administration, Government of AP., Nampally Road, Hyderabad-500001
3. The Collector, Ranga Reddy District, Lakdikapool, Hyderabad

4. The Spl. Grade Deputy Collector & Revenue Divisional Officer, Ranga Reddy East Division, Goshamahal, Hyderabad
5. The Deputy Collector & Tahsildar, Quthbullapur Mandal, R.R. District AT Gandimaisamma X Road Hyderabad-500055
6. The Commissioner and Inspector General, of Registration and Stamps, Govt of AP NBK Buildings Golkonda X Road, Hyderabad
7. The District Registrar, Ranga Reddy District, At Moosapet, Hyderabad
8. The Sub Registrar, Quthbullapur, Ranga Reddy District, at Suraram colony, Hyderabad-500055
9. The Commissioner of Police, Cyberabad,, Police Commissionerate Gachi bowli, R.R. District Hyderabad
10. The Station House officer, pet Basheerabad Police Station, Cyberabad Police Commissionerate, Ranga Reddy District Hyderabad
11. B. Rama Linga Raju, S/o. late B. Suryanarayana Raju Business
12. B. Suryanarayana Raju, S/o. late B. Suryanarayana Raju Business
13. B. Rama Raju, S/o. late B. Suryanarayana Raju Business
14. D. Satyanarayana Raju, S/o. Not known Business
15. D. Srinivasa Raju, S/o. Not known Business
16. D. Venkatapathi Raju, S/o. Not known Business

Respondents No. 11 to 16 are residing at H. Nos. 2-73, 2-74 and 1-123/A, Satyam Enclave, NH-7, Pet Basheerbag village Quthbullapur Mandal, R.R. District, Hyderabad-500065

17. B. Soma Raju, S/o. Not known Business
18. K. Ramakrishnam Raju, S/o. Not known Business
19. M. Lakshmi, D/o. Not known Business
20. M. V. Suryanarayana Raju, D/o. Not known Business
21. Bhoopal, D/o. Not known Business
22. Sri. N. Ramkumar, D/o. Not known Business
23. N. Bharath Kumar, D/o. Not known Business

Respondents No. 17 to 23 are residing at H. Nos. Sy. No. 25/1, NH-7, Pet Basheerabad Village, Quthbullapur Mandal, R.R. District, Hyderabad-500065, C/o. The Tahsildar, Quthbullapur Mandal, R.R. District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction more particularly one in the nature of writ of Certiorari calling for records relating to and pertaining to (i) G.O. Ms. No. 1946 Revenue (Regn. I) Department dated 19.11.2005 (ii) Govt Memo No. 43489/Regn. I/A1/2008 dated 15.1.2009 (iii) Govt Memo No. 57745/Regn. II/A2/2008 dated 23.5.2009 (iv) Govt Memo No. 5517/Regn. I/A2/2009-2 dated 21.5.2010 (v) Memo Lr. No. E5/5805/2008 dated 22.9.2008 issued by the collector, R.R. District (vi) Memo Lr. No. E5/4287/2004 dated 29.11.2004 issued by the collector, R.R. District issued by the Secretary, Revenue Department as illegal, arbitrary, unconstitutional and against the principles of natural justice and Article 300A of Constitution of India and quash the

same and consequential directions to the Respondents Nos.1 to 5 to cancel all the permissions, de-notifications and No Objection Certificates issued by Respondents No.1 to 5 to sell the agricultural land land admeasuring Ac.251.01 guntas in SY.No.101 and 104 of Kompally village, Quthbullapur Mandal, R.R.District re-numbered as Sy.No.25/1,25/2,and 93 of Pet basheerabad village, Quthbullapur Mandal, R.R.District which are subject matter ofr cases i.e.WA.No.1151/2001, WAMP.No.1583 of 2007 WAMP.No.1591/2007, WA.No.13178 of 2006 AS.No.1309 of 2000 CC.No.1055/2006 WP.No.10997 of 2005 AS.No.329 of 2002 WP.No.22411 of 2006 WP.no.27407/2006 WP.No.5495 of 2008 WP.no.6275 of 2008 and WP.No.5879 of 2011 pending in this Hon`ble Court until finalization of list.

I.A. NO: 1 OF 2012(WPMP. NO: 2111 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents Nos. 1 to 5 and 9 & 10 not to allow any irregular and illegal, constructions by changing the nature of land admeasuring Ac.251.01 guntas in SY.No.101 and 104 of Kompally village, Quthbullapur Mandal, R.R.District re-numbered as Sy.No.25/1,25/2,and 93 of Pet basheerabad village,Quthbullapur Mandal, R.R.District which are subject matter of cases i.e.WA.No.1151/2001, WAMP.No.1583 of 2007 WAMP.No.1591/2007, WA.No.13178 of 2006 AS.No.1309 of 2000 CC.No.1055/2006 WP.No.10997 of 2005 AS.No.329 of 2002 WP.No.22411 of 2006 WP.no.27407/2006 WP.No.5495 of 2008 WP.no.6275 of 2008 and WP.No.5879 of 2011 pending before this Hon`ble Court until finalization of list.

Counsel for the Petitioners: SRI V.VENKATA MAYUR (NOT PRESENT)
Counsel for the Respondent Nos.1 TO 8: GP FOR REVENUE
Counsel for the Respondent Nos.9 & 10: GP FOR HOME
Counsel for the Respondent Nos.11 TO 13: SRI VIVEK JAIN
Counsel for the Respondent Nos.14 TO 23: --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J.SREENIVAS RAO
WRIT PETITION No.1701 of 2012

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners.

Mr. Vivek Jain, learned counsel for respondent
Nos.11 to 13.

2. In this writ petition, the petitioners have prayed for
the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue a writ, order or direction, more particularly one in the nature of writ of certiorari calling for records relating to and pertaining to (i) G.O.Ms.No.1946, Revenue (Regn-I) Department dt. 19.11.2005 (ii) Govt. Memo No.43489/Regn-1/A1/2008 dt.15.01.2009 (iii) Govt. Memo No.57745/Regn-1/A2/2008 dt. 23.05.2009 (iv) Govt. Memo No.5517/Regn-I/A2/2009-2 dt. 21.05.2010 (v) Memo Lr. No.E5/5805/2008 dt. 22.09.2008 issued by the Collector, R.R. District (vi) Memo.Lr.No.E5/4287/2004 dt. 29.11.2004 issued by the Collector, R.R. District issued by the Secretary, Revenue Department as illegal, arbitrary, unconstitutional and against the principles of natural justice and Article 300 'A' of Constitution of

India and quash the same and consequential directions to the respondents Nos.1 to 5 to cancel all the permissions, de-notifications and No Objections Certificates issued by respondents Nos.1 to 5 to sell the agricultural land admeasuring Ac.251.01 guntas in Sy.No.101 and 104 of Kompally Village, Quthbullapur Mandal, R.R. District re-numbered as Sy.No.25/1, 25/2 and 93 of Pet Basheerabad Village, Quthbullapur Mandal, R.R. District which is subject matter of cases i.e., W.A.No.1151 of 2001, WAMP.No.1583 of 2007, WAMP.No.1591 of 2007, W.A.No.1378 of 2006, A.S.No.1309 of 2000, C.C.No.1055 of 2006, W.P.No.10997 of 2005, A.S.No.329 of 2002, W.P.No.22411 of 2006, W.P.No.27407 of 2006, W.P.No.5495 of 2008, W.P.No.6275 of 2008 and W.P.No.5879 of 2011 pending in this Hon'ble Court until finalization of lis and pass such other order or orders as this Hon'ble Court may deem fit and proper in the interest of justice."

3. Learned counsel for respondent Nos.11 to 13 pointed out that W.A.No.1151 of 2001 has already been dismissed by a Division Bench of this Court by judgment dated 11.01.2024. He has produced a copy of the aforesaid judgment. The same is taken on record.

4. In view of dismissal of W.A.No.1151 of 2001, the issue involved in this writ petition does not survive for consideration.

5. Accordingly, the writ petition is dismissed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER

To

1. One CC to SRI V.VENKATA MAYUR, Advocate [OPUC]
2. One CC to SRI VIVEK JAIN, Advocate [OPUC]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CD Copies

PSK.
LS

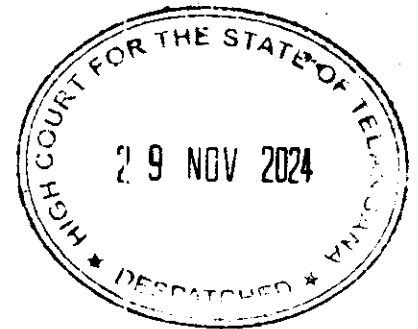
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HIGH COURT

DATED:26/09/2024

ORDER

WP.No.1701 of 2012



**DISMISSING THE WRIT PETITION
WITHOUT COSTS.**

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25/11/24.
9 copies.